

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

9

MA 321/2017 IN
CP 91/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

NAME OF THE PARTIES: Champak K Mehta & Ors.

V/s

C. Mahendra International Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 213,241(1),169(2) of the Companies
Act, 2013.

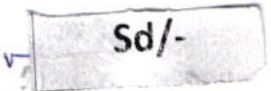
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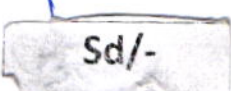
	COUNSEL ZAL ANDHYARUJINA a/w HURSH MEGHANI, ADV. AASTHA VIDHI, ADV. DISHA SAXENA i/b DAVE & GIRISH & CO.		
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ORDER

MA 321/2017 in CP No. 91/213,241(1),169(2)/NCLT/MB/MAH/2017

At request of the parties, by consent, list this matter on 13.03.2018.


V. NALLASENAPATHY
Member (Technical)


B.S.V. PRAKASH KUMAR
Member (Judicial)